

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **07.05.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Dewanchand Ramsaran Corporation Pvt Ltd
Vs
Win Wind Power Energy Pvt Ltd

MAIN PETITION NUMBER : CP/250/2018

(IA/MA) APPLICATION NUMBERS

IA/1165(CHE)/2024; IA/1166(CHE)/2024

ORDER

IA/1165(CHE)/2024

Present: Ld. Counsel Ms. K M Dharaniya Sri for the Applicant.

This application has been filed to condone the delay of 18 days in filing IA/1551(CHE)2024 for substitution of the Applicants as Applicant in MA/1131/2019 in place of Liquidator.

Delay condoned in view of the reasons stated.

IA/1165(CHE)/2024 is **disposed of**.

IA/1166(CHE)/2024

Present: Ld. Counsel Ms. K M Dharaniya Sri for the Applicant.

This application has been filed seeking substitution of the Applicants as Applicant in IA/328/2020 in place of Liquidator and to prosecute the proceedings.

Heard and perused.

In view of the order dated 21.03.2024, the application is allowed.

Amended memo of parties be filed in IA/328/2020 and copy be served on the Respondent.

IA/1166(CHE)/2024 is **disposed of**.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)